

ment to raise a memorial to him. There are many persons who believe that Shri Subash Chandra Bose is still alive and I am one of them. So, how can he associate the name of Shri Subhash Chandra Bose with the names of those persons who have expired?

**Mr. Speaker:** Prof. Ranga was only asking Government to raise memorials for those who have gone now.

**Shri Ranga:** I was talking of people of comparable eminence like Mahatma Gandhi and Subhash Chandra Bose. (*Interruptions*).

**Mr. Speaker:** Order, order.

Shri Siddhanti.

श्री जगदेव सिंह सिद्धान्ती : यह जो तीन मूर्ति का स्थान है, इसको केवल श्री नेहरू जी के स्मारक के रूप में न रख कर कितनी भारतीय राष्ट्र की विभूतियां हैं, उन सब के लिए क्यों नहीं रखा जाता है क्योंकि नेहरू जी का स्मारक शान्तिवन में स्थापित किया जा सकता है ?

**Mr. Speaker:** That is another suggestion. Next question.

#### Education Commission

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\*308. { Shri Rameshwar Tantia:  
Shri Prakash Vir Shastri:  
Shri Jagdev Singh:  
Siddhanti:  
Shri P. C. Borooah:  
Shri Onkar Lal Berwa:  
Shri Gulshan:  
Shri Y. S. Chaudhary:  
Shri D. C. Sharma:  
Shri Siddheshwar Prasad:

Will the Minister of Education be pleased to state:

(a) the precise terms of reference of the Education Commission appointed by the Government of India;

(b) the names of foreign members and foreign consultants of the Commission; and

(c) whether it is a fact that the Education Commission has been ask-

ed to submit interim reports from time to time?

**The Minister of Education (Shri M. C. Chagla):** (a) and (b). A statement is laid on the Table of the House.

(c) Yes, Sir.

#### STATEMENT

(a) The Commission will advise the Government on the national pattern of education and on the general principles and policies for the development of education at all stages and in all its aspects. It need not, however, examine the problems of adult, medical or legal education, but such aspects of these problems as are necessary for its comprehensive enquiry may be looked into.

(b) *Foreign Members*

1. Shri H. L. Elvin
2. Prof. Roger Revelle
3. Prof. Jean Thomas
4. Prof. Shumovsky
5. Prof. Sadatoshi Ihara.

#### Foreign Consultants

1. Sir Eric Ashby
2. Prof. P. M. S. Blackett
3. Sir Willis Jackson
4. Prof. Fredrick Seitz
5. Lord Robbins
6. Dr. John Guy Fowlkes
7. Dr. John Henry Fischer
8. Dr. Wilfred Cantwell Smith
9. Shri F. Cyril James
10. Dr. P. H. Coombs
11. Dr. S. Dedijer.

श्री प्रकाशवीर शास्त्री: यह जो शिक्षा आयोग स्थापित किया गया है क्या इसको यह भी काम सौंपा गया है कि शिक्षा का माध्यम क्या हो, इस सम्बन्ध में भी वह विचार कर अपना निर्णय दे, यदि हां तो भारत सरकार शिक्षा के माध्यम के बारे में अब तो जो निर्णय कर चुकी है, उस पर फिर से विचार करने की क्यों आवश्यकता अनुभव हुई ?

**Shri M. C. Chagla:** I have referred this question to the Commission and I have asked the Commission to submit an interim report as soon as possible.

**Mr. Speaker:** The point is whether this question also is open for them to consider as to what should be the medium of instruction?

**Shri M. C. Chagla:** That is certainly part of education. (*Interruptions*).

**Shri Hem Barua:** On a point of order, Sir. In reply to another question about the Sampurnanand Committee report, the hon. Education Minister has made certain commitments about the medium of instruction in universities and educational institutions. He says in reply to this question that this matter has been referred to this Commission also. How does he reconcile these two different viewpoints?

**Shri M. C. Chagla:** It is very easy to reconcile the two positions. I am committed to Government policy. There is nothing to prevent the Education Commission from saying "You have been wrong; these are the reasons", or "You are right; carry on". If I have the support of an expert body like the Education Commission, it is good. (*Interruption*). If the Commission takes a view different from the policy of the Government, we are not bound by it. I will come to Parliament and take a decision. But there is no harm in being told by the Commission whether we are right or wrong.

**श्री प्रकाशवीर शास्त्री :** अध्यक्ष महोदय, मैं अपने पुराने प्रश्न के सम्बन्ध में कहना चाहता हूँ। शायद मैं अपने को ठीक से समझा नहीं सका।

**अध्यक्ष महोदय :** मगर वह दूसरा सवाल होगा।

**श्री प्रकाशवीर शास्त्री :** जी नहीं पहले प्रश्न में मेरा कहना यह है कि उस का उत्तर

ठीक से नहीं मिला है। मेरा प्रश्न यह है कि जब एक नीति गवर्नमेंट ने निर्धारित की और पार्लियामेंट ने उस पर मोहर लगा दी, और उसके बाद वह कार्य रूप में परिणत हुई, उस के बाद शिक्षा मंत्री जी ने दुबारा इस प्रश्न को उठाया तो क्या इस का यह मतलब है कि चूँकि वर्तमान शिक्षा मंत्री इस नीति से सहमत नहीं हैं इस लिये यह प्रश्न शिक्षा आयोग को सौंपा जा रहा है।

**Shri M. C. Chagla:** My own view is that this is the correct policy, but I would like to be strengthened in my thinking by a large number of experts. If they tell me that I am right, I shall feel strengthened. (*Interruptions*). My hon. friend knows how explosive is the linguistic situation. Let us not hide the facts. Therefore, if we get the objective view of the Commission it will help us.

**Shri Hem Barua:** Sir, rise to a point of order.

**Shri Bhagwat Jha Azad:** Sir, I rise to a point of order.

**Shri A. P. Sharma:** Sir, I rise to a point of order.

**Mr. Speaker:** Let us hear the point of order of Shri Sharma.

**Shri A. P. Sharma:** The hon. Minister stated that he wants to strengthen his own ideas and thinking by getting the view of experts. But the Parliament has decided on a certain policy. How is this Commission entitled to review the decision taken by Parliament and give its opinion?

**Mr. Speaker:** I cannot interfere in that.

**Shri Bhagwat Jha Azad:** Sir, my point of order is this. After the Education Minister visited Gujarat and he returned unsuccessful in persuading the Gujarat Government to have English, instead of giving a support to the decision that Parliament has

taken, he referred the matter to the Commission which is fully packed by half-a-dozen foreign experts and one dozen consultants to give an opinion as to what should be our link language. How far is it permissible for a Minister to refer a matter to a Commission when on the same issue reports of the Sampurnanand Committee and Radhakrishnan Committee are there where they have very elaborately discussed this issue as to what should be that language, and when after all these committees were appointed and their reports were considered the Parliament also took a decision? When the Parliament has already taken a decision, how far is it within the rights, legal or otherwise, of a Minister to refer the issue to a Commission and ask for an interim report?

**Shri Nambiar:** Is it a speech, Sir?

**Mr. Speaker:** Order, order. Would he kindly resume his seat?

**Shri Nambiar:** Sir, I want to make a submission.

**Mr. Speaker:** Would he give the decision then on the point of order?

**Shri Nambiar:** I have also a point of order.

**Mr. Speaker:** He may sit down now and when his turn comes I will call him.

**Shri Swell:** Sir, may we also have a chance?

**Mr. Speaker:** Members are not allowing me to proceed further by raising points of order. None of them is a point of order. All those that have been raised or would be raised hereafter are not, I assure the House, points of order. I have known it by experience.

**Shri Hem Barua:** Sir, the hon. Education Minister.....

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**Mr. Speaker:** Is that also a point of order?

**Shri Hem Barua:** Yes.

**Mr. Speaker:** The other day I put it to the House that I may be permitted to ask the Member concerned to first quote the rule or article of the Constitution which he thinks is going to be infringed and then formulate his point of order. I did not get that support. Now the House would realize how these points of order are raised.

**Shri Swell:** May I suggest, Sir, that the number of points of order should be limited to each Member in each session?

**Shri Hem Barua:** May I submit, Sir, that the Education Minister just now on the floor of this House said in specific terms that what he has tried to do is to implement the Government policy and that the Government has laid down a policy. The Parliament has also laid down that policy, vis-a-vis the language problem in this country. Now, over and above that after making an admission that he has been implementing the Government policy, he tells us that he has referred this matter, although there were various committees that have already recommended and dittoed the Government policy, to the Commission.

**An hon. Member:** He wants to have a new look.

**Shri Hem Barua:** The argument offered by him is that he wants to be strengthened in his attitude or approach. How can he do that when he has specifically stated that he is implementing the Government policy? How can he say that he has referred the matter to the Commission?

**Mr. Speaker:** I will ask every hon. Member who raises a point of order to quote to me the rule or the article of the Constitution under which he is

raising that point. I want the support of this House in this matter; otherwise, we will not be able to proceed at all.

Several hon. Members: Yes, yes.

**Shri S. M. Banerjee:** Sir, I have a submission to make. Suppose some Member wants to raise a point of order during the question hour. If he has to go through the Rules of Procedure or the Constitution to find out the relevant rule or article his whole time will be lost in that.

**Shri Ranga:** I am sorry, I am not able to support the suggestion that you are good enough to make to us because it would only infringe our freedom to raise a point of order whenever a proper occasion arises. Merely because some of our friends, for their own good or bad judgment have been raising points of orders in such a way that most of them could not be sustained as points of order by you—I also deplore that practice, that temptation on the part of some of the Members—I would not like you to deny us the freedom that we have had by bringing in the amendment that you are suggesting.

**Shri Tyagi:** May I say a word on this?

**Shri Hari Vishnu Kamath:** He is a Minister. What can he say on a point of order? He can answer a question.

**Shri H. N. Mukerjee:** My submission to you in regard to this point of order matter is, even though a number of our colleagues have risen on points of order, perhaps the substance of the points had already been grasped by you and if you had been good enough to say that the point raised is in regard to the discrepancy between the Minister's earlier statement and his present approach which can be disposed of in some manner from your side, then perhaps the whole thing could have been disposed of

much earlier. I do feel that perhaps sometimes too many points of order are raised which are not called for.

**Mr. Speaker:** What is the remedy that he would suggest?

**Shri H. N. Mukerjee:** If I may say so with due humility, I would have liked you to ask those members to sit down because you have already grasped the substances of the point of order, which was the discrepancy between the Minister's earlier statement and his present approach. In that case, all this time would not have been wasted.

**Shri Nambiar:** My point of order is this. We are in the midst of answering a question and a supplementary has been asked. The question is with regard to the appointment of the Education Commission. The hon. Minister has stated that a particular line of action is being taken. Is it proper that supplementaries should be put in such a way as to go far away from the appointment of this Commission, to discuss the whole language question threadbare which, as every Member knows, is a disputed point, which should not be dragged in indirectly and irrelevantly during the question hour to create a sensation in this House?

डा० राम मनोहर लोहिया : अध्यक्ष महोदय, मैं आप का ध्यान संविधान की धारा 343 से लेकर 351 तक दिलाना चाहता हूँ जिसको माननीय मंत्री हमेशा भंग करते रहते हैं। इसी संविधान की धारा खाली है और इसी संविधान को भंग करते हैं, अभी ही नहीं सारे जीवन में हमेशा भंग किया करते हैं, और बड़े मुस्से से। अभी मंत्री जी ने कह दिया कि भाषा का प्रश्न हिन्दुस्तान में बारूद के जैसा प्रश्न है, पटाखे जैसा प्रश्न है। सवाल यह है कि यहाँ तो सरग लिखा हुआ है कि अंग्रेजी के इस्तेमाल पर लगातार

कियंत्रण को कड़ा करते चले जायेंगे, सन् 1950 के बाद से लगातार कमी होती चली जायेगी। एक तरफ तो संविधान की यह धारा है जिस की शपथ लेते हैं और दूसरी तरफ उन की सारी कार्रवाई होती है अंग्रेजी को लगातार कायम रखने की। यह तो वचन भंगी हैं, शपथ भंगी हैं, इस से ज्यादा संविधान का भंग और क्या हो सकता है।

**श्री बड़े :** अध्यक्ष महोदय, आप ने कहा कि जब तक धारा नहीं बतलाएंगे तब तक प्वाइंट आफ आर्डर नहीं उठाने देंगे। इस तरह से तो यह कोई ही जायेगा कि जब तक सेक्शन नहीं बतलायेंगे तब तक आगे नहीं चल सकते। यहां पर जब भी कोई बात उठती है तब हम प्वाइंट आफ आर्डर रोज करते हैं।

अगर आप ऐसा रूलिंग दे देंगे तो हमारे लिए कठिनाई हो जायेगी।

**अध्यक्ष महोदय :** अगर हर वक्त यही चलता रहेगा तो सवाल करने का मौका ही नहीं आवेगा और सिर्फ प्वाइंट आफ आर्डर ही चला करेंगे।

**श्री एच एन० मुखर्जी ने मुझे बहुत अच्छा मशिबिरा दिया, जिसकी मैं बहुत कद्र करता हूं। उन्होंने कहा कि अगर मैं दखल दे देता तो यह डिस्क्रीपेसी दूर हो जाती। मैंने उस के बारे में इशारा भी किया मगर मेम्बर साहिबान ने मुझे बोलने की इजाजत नहीं दी। अगर मैं उनको बन्द करता हूं तो वह प्वाइंट आफ आर्डर ले आते हैं। और इस तरह मुझे बिठला देते हैं और मुझे चलने नहीं देते।**

**Shri Hem Barua:** This whole matter is explosive, very explosive.

**Mr. Speaker:** That also is made by us and not by outsiders. I seek the co-operation of all hon. Members on all sides in this respect. Unless we take it seriously it is not going to help us and we shall not be able to run it.

I must confess before hon. Members that I am finding it increasingly difficult every day. It is not my job alone; I alone cannot run the democracy if hon. Members are not prepared to give full co-operation. I appeal to every individual hon. Member that he should also deem it his duty as much as I deem it mine . . . (Interruption).

**Shri Hem Barua:** You are getting the fullest co-operation.

**Shri Bhagwat Jha Azad:** What is undemocratic that we are doing?

**Mr. Speaker:** I deem it an honour that the House has put so much confidence in me but I cannot retain that unless I get the co-operation also. I had that all in my mind and wanted to express it before the House; I do it certainly with some anguish. We ought to consider it seriously. If hon. Members want, I can request about two dozen of them that they should sit with me so that we might study how it is run . . . (Interruption).

**श्री प्रकाशबीर शास्त्री :** पार्लियामेंट के निर्णय का क्या हुआ ?

**Mr. Speaker:** Order, order. The Question Hour is over.

**The Minister of Rehabilitation (Shri Tyagi):** Sir, I want to assure you of one thing. I have had an experience of the other side of the House also and of this side too. Rare instances can be quoted where in a democracy like ours a Speaker is so universally respected as you, Sir. Everyone of us, whether one belongs to this side or to the other, always bows to your ruling. I submit that this point of order is a privilege, an extraordinary privilege of Members. I have been a professional in this matter in the past. I submit to you kindly to be merciful. Wherever there is your ruling that the point of order does not arise, one always submits to it, but do not restrict it, otherwise Parliament will . . . (Interruption).

**Shri Hem Barua:** Is he trying to rehabilitate himself by saying all this?

**Shri M. C. Chagla:** Sir, in fairness to me if you will give me two minutes because this might go on record and I have had no opportunity. I have been accused of a discrepancy and if you permit me one minute, I would like to clear the position so that the record should be clear. I said that the Government's policy is being implemented by me. I have also said that I have referred the language question to the Commission. Hon. Members, with great respect to them, have not realised that the findings of the Commission are not binding on the Ministry, the Government or Parliament.

**Some Hon. Members:** Why should it be referred to the Commission?

**Shri M. C. Chagla:** This is a matter of argument. But I will not be bound by what the Commission says nor will the Government or the House.... (Interruption).

**Mr. Speaker:** Question Hour is over. Calling-attention notice. Shri Dinen Bhattacharya.

श्री यु० सि० चौधरी : मंत्री महोदया  
ही इन सारी की सारी बातों के लिए जिम्मेवार  
हैं.....

**Mr. Speaker:** Order, order; I will ask hon. Members to resume their seats. Shri Chaudhary also ought to resume his seat. I have called Shri Dinen Bhattacharya.

**Mr. Speaker:** Now, the Calling Attention.... Shri Dinen Bhattacharya.

**Shri Bhagwat Jha Azad:** What happened to the point of order that we raised. I think it will be wrong and a bad precedent for Lok Sabha. We have only asked one question whether a Minister can overrule the decision of Parliament. You have to give a ruling on that point. I think this way of escaping the matter will set a bad precedent.

**Mr. Speaker:** Order, order. It is only now that he formulates a point of order. There was no point of order in his earlier statement.

**Shri Bhagwat Jha Azad:** Mr. Speaker, Sir,....

**Mr. Speaker:** Shall I be allowed to say something or not?

**Shri Bhagwat Jha Azad:** I very clearly asked whether, when a decision had been taken by Parliament, it is optional for the Minister to overrule that decision of Parliament and do something otherwise. We asked your ruling on this point.

**Shri Nambiar:** Sir, you are asking for a permission to speak and you find yourself helpless! While you are asking for a permission to speak, another Member gets up and you sit down. We do not understand that.

**Mr. Speaker:** That is really the position that he does not give me the permission to speak and he wants to speak himself.

**Shri Nath Pal:** We do not want to acquiesce in this thing.

**Shri Hari Vishnu Kamath:** You should not submit Sir.

**Mr. Speaker:** If I get the support of the House, I would not submit to it. That is the only thing that I want. Now, we take up the Calling Attention Notice. Shri Dinen Bhattacharya. It is very unfortunate that again this question has been raised. If this is the only point of order whether the Minister can overrule a decision of Parliament, it does not require any decision from me. Everyone is very certain about it and there ought not to be any question whether any Minister can override or overrule the decisions of Parliament. But then the question is whether any such departure has been made, whether that has been overruled or not. The Minister only said that he has referred it. Let us see what they say. If they support

us, well and good and if they do not support us, then they will consider. If they come up with some proposals before Parliament, Parliament has every right to question that that is not according to the principles and Government ought not to have gone there. But at this moment, during the Question Hour, how can I take it up? Members are again and again insisting on that. I request the hon. Members to drop it here and let us proceed with the business of the House.

**Shri A. P. Sharma:** When once the language question has been settled, I want to know whether we are going to reopen it again?

**Mr. Speaker:** Order, order.

#### WRITTEN ANSWERS TO QUESTIONS

##### National Programme of Physical Education

- \*309. {  
 Shri Surendra Pal Singh:  
 Shri Bhagwat Jha Azad:  
 Shri Yashpal Singh:  
 Shri Y. S. Chaudhary:  
 Shri Ram Sewak Yadav:  
 Shri Sidheshwar Prasad:  
 Shri D. D. Mantri:  
 Shrimati Savitri Nigam:

Will the Minister of Education be pleased to state:

(a) whether it is a fact that an expert committee comprising the officials of the Ministries of Defence and Education has recommended the introduction of "National Programme of Physical Education" in all the schools in the country from the 1st of April next year;

(b) if so, the main features of this scheme; and

(c) in what ways it differs from other similar schemes already in operation for the past few years?

**The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan):** (a) Yes, Sir. It has, however, been decided to name the new Integrated Programme as "National Fitness Corps".

(b) and (c). The National Fitness Corps is a synthesis of all that is good in the existing programmes under Physical Education, National Discipline Scheme and ACC. It is proposed to make the programme a co-curricular subject for all students from VI to XI Classes in schools with a provision of one teacher for 250 to 400 students and 4 to 5 periods per week for each class.

The State Governments will be shortly requested to replace the existing programmes by the National Fitness Corps with effect from 1st April, 1965.

##### Resignation of Chairman, D.D.A.

- \*310. {  
 Shri P. R. Chakraverti:  
 Shri P. C. Borooah:

Will the Minister of Rehabilitation be pleased to state:

(a) whether any enquiry has been held to find out the reasons which compelled Shri Saibal Gupta to resign the Chairmanship of D.D.A.;

(b) how far the points raised by him with respect to the system of administration that existed during the period of his service in Dandakaranya have been verified; and

(c) the steps taken to make a fresh appointment of a whole-time Chairman of the D.D.A.?

**The Minister of Rehabilitation (Shri Tyagi):** (a) and (b). I would invite attention to my statement in response of Calling Attention Notices on 15th September, 1964.

(c) On the resignation of Shri S. K. Gupta of the office of the Chairman,